

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 417

**IA/3143/ND/2022, IA/2726/ND/2022,
IA/921/ND/2022, IA/6132/ND/2022, New
IA/2195/ND/2024 IN IB/1591/PB/2018**

IN THE MATTER OF:

Manjinder Singh Sandhu ... Applicant

Versus

M/s. Golden ... Respondent

Peacock Residence Pvt Ltd

Under Section 7 of IBC, 2016.

Order delivered on 06.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Abhishek Anand, Adv. Nipun Gautam, Adv. Akshit Awasthi, Pala Kalra in IA/3143/ND/2022, Adv. Mani Bhushan Sinha in IA/2195/ND/2024, Adv. Gautam Singhal, Adv. Amit Singhal, Adv. Rajat Chaudhary

For the Respondent : Adv. SP Singh Chawla, Adv. KunalSurhatia, Adv. S Shishir, for R-12 in IA 3143/ND/2022

For the RP : Adv. Saurabh Kalia, Adv. Neeraj Sharma, Adv. Aman Sharma, Adv. Meghna Verma

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to **13.05.2024**.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**